

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**CP-80/ND/2022**

**IN THE MATTER OF:**

**Kunal Khatri** ... **Applicant/Petitioner**

**Versus**

**Arthaprise Financial Pvt. Ltd. & Ors.** ... **Respondent**

**Under Section: 241(1) of Comp. Act**

**Order delivered on 04.06.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rashid Azam

**For the Respondent** : Adv. Atul Kumar, Adv. Abhishek Sinha for R-1 to 3

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Applicant submitted that he has preferred an application for taking the additional documents on record. The Ld. Counsel for the Respondent Nos. 1, 2 & 3 submitted that though an advance copy of the application has been served upon him, but no report as referred to in e-mail dated 01.03.2024 has been enclosed with the IA. Nevertheless, the Ld. Counsel for the Applicant submitted that the only document enclosed with the IA is the e-mail and not the report. In any case, no such application is listed before us. As prayed by the Ld. Counsel for the Applicant, the hearing is deferred to 10.09.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**